

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 12.05.2014

OA No. 291/00275/2014

Mr. Sameer Sharma, counsel for applicant.

1. By way of filing the present Original Application, the applicant has prayed for quashing and setting aside the letter / order dated 31.07.2013 (Annexure A/1) and further requested to declare that the asking of income certificate for appointment on the post in Pay Band-1 in Railways is illegal and unconstitutional and direct the respondents to give the appointment to the applicant accordingly with all consequential benefits.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has sent a Legal Notice dated 11.11.2013 (Annexure A/7) through his counsel to the respondents, which is still pending for consideration. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the said Legal Notice of the applicant by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the Legal Notice of the applicant dated 11.11.2013 (Annexure A/7) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

4. With these observations and directions, the Original Application is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER